

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NOS. 4 & 8 in Civil Appeal No(s). 5302/2006

M/S ASHOKA SMOKELESS COAL IND.P.LTD.&ORS

Appellant(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(For directions and office report)

WITH

I.A. Nos.1&2 in T.C.(C) NO. 7/2006

(With appln.(s) for directions and Office Report)

I.A. No.1 in T.C.(C) NO. 10/2006

(With appln.(s) for directions and Office Report)

I.A. Nos.1, 2, 4, 5 & 6 in T.C.(C) No. 101/2005

(With appln.(s) for directions and Office Report)

I.A. Nos.1-4 in T.C.(C) No. 31/2006

(With appln.(s) for directions and Office Report)

I.A. No.1 in T.C.(C) No. 26/2006

(With appln.(s) for directions and Office Report)

I.A. No.1 in T.C.(C) No. 25/2006

(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 50/2007 IN

T.C.(C) NO. 41/2006

CONMT.PET.(C) No. 357/2011 In T.C.(C) No. 101/2005

CONT. PET (C) 138/2007 In C.A. No. 5302/2006

CONT. PET (C) 139/2007 In C.A. No. 5302/2006

CONT. PET (C) 56/2007 In C.A. No. 5317/2006

I.A. Nos.7,8 & 9 in C.A. No. 5324/2006

(With appln.(s) for directions and Office Report)

Signature Not Verified

I.A. Nos.3-11 & 12-23 in C.A. No. 5303/2006

Digitally signed by

(With appln.(s) for directions and Office Report)

Sanjay Kumar

Date: 2016.01.30

11:48:31 EASST

Reason:

I.A. Nos.3&4 in C.A. No. 5304/2006

(With appln.(s) for directions and Office Report)

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I.A. Nos.3&4 in C.A. No. 5307/2006

(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 135/2007 In C.A. No. 5314/2006

(With Office Report)

I.A. Nos.4&5 in C.A. No. 5311/2006

(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 282/2007 In C.A. No. 5315/2006

I.A. Nos.3 in C.A. No. 5320/2006
(With appln.(s) for directions and Office Report)

I.A. No.2 in T.C.(C) NO. 15/2006
(With appln.(s) for directions and Office Report)

I.A. No.1 in T.C.(C) NO. 16/2006
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. D30687/2007 IN T.C.(C) NO. 17/2006

CONMT.PET.(C) No. 19/2006 In T.C.(C) No. 19/2006

I.A. Nos.1 in T.C.(C) NO. 21/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.2-11 in T.C.(C) NO. 27/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.1-4 in T.C.(C) NO. 28/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.1 in T.C.(C) NO. 29/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.1&2 in T.C.(C) NO. 39/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.2-4 in T.C.(C) NO. 42/2006
(With appln.(s) for directions and Office Report)

I.A. Nos.4 in T.C.(C) No. 19/2006
(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 18/2006 In T.C.(C) No. 101/2005
(With Office Report)

I.A...../2008 in T.C.(C) No. 36/2006
(With appln.(s) for directions and Office Report)

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I.A. No..../2008 in T.C.(C) No. 40/2006
(With appln.(s) for directions and Office Report)

Date: 29/01/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s)

Mr. Krishnan Venugopal, Sr. Adv.
Ms. Vineeta Meharia, Adv.
Mr. Amit Meharia, Adv.
Ms. Rishika Singh, Adv.
Ms. Tannishtha Singh, Adv.
M/s. Meharia & Company, Adv.

Mr. Manish Kumar Saran, Adv.
Mr. Rajesh Singh, Adv.
Mr. Neeraj Shekhar, Adv.
Dr. Sushil Balwada, Adv.
Mr. Devashish Bharuka, Adv.
Mr. Goodwill Indeevar, Adv.
Mr. Gaurav Agrawal, Adv.

Mr. Anupam Lal Das, Adv.
Mr. Anirudh Singh, Adv.

For Respondent(s)

Mr. A.K. Sanghi, Sr. Adv.
Mr. R.K. Rathore, Adv.
Mr. W.A. Quadri, Adv.
Mr. A. Deb Kumar, Adv.
Mr. M.S. Satya Siddiqui, Adv.
Mr. Sarfraz Ahmad Siddiqui, Adv.
Mr. Musroor Mushtaq, Adv.
Mr. Zaid Ali, Adv.
Mr. Surya Narayan Patro, Adv.
Mr. D.S. Mahra, Adv.

Mr. Manish Kr. Saran, Adv.

Mr. Anip Sachthey, Adv.
Ms. Shagun Matta, Adv.

Mr. V. K. Verma, Adv.

Mr. Rohan Ganpathy, Adv.
Mr. N. Ganpathy, Adv.

Mr. Neeraj Shekhar, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the parties state that they have not yet got copy of the Report and request that Report may be supplied to them.

Some of the learned counsel appearing for the parties state that they have not yet been paid in terms of the order already passed by this Court. Learned counsel further state that they have also filed representations in the Registry.

In view of the above, we direct the concerned Registrar to consider the representations already filed on behalf of the parties and to take steps in the matters accordingly. The copy of the Report should be furnished to the parties.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER